

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA No. 1547 of 2019**  
**IN**  
**DFR No. 2258 of 2019**

**Dated : 27<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Sakthi Sugars Limited**

**....Appellant(s)**

**Versus**

**Tamil Nadu Electricity Regulatory Commission & Anr.**

**....Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Adishree Chakraborty  
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) :

**ORDER**

**(IA No. 1547 of 2019 – for urgent listing)**

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed and list the matter on **29.08.2019**, subject to curing the defects, if any. Application is disposed of.

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**